FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EMM BEE FINCAP PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Emm Bee Fincap Private Limited
2.	Date of incorporation of corporate debtor	10th March,1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120DL1999PTC245648
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered address**: A-56, Ground Floor, Parwana Road, Jitar Nagar, Delhi, 110051
6.	Insolvency commencement date in respect of corporate debtor	16.05.2025 (Order served on 20.05.2025)
7.	Estimated date of closure of insolvency resolution process	11.11.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Taruna Goel IBBI/IPA-002/IP-N00314/2017-18/10902
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO-1 A, Cabin No.109, Sector 7C,Madhya Marg, Chandigarh Email: tarunagoelcs4@gmail.com Mobile No.- +91-9915592699
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sco-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigah-160101 Email: tarunagoelcs4@gmail.com cirp.emmbeefincap@gmail.com Mobile No.-77194-02001
11.	Last date for submission of claims	03.06.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court–II), has ordered the commencement of a Corporate Insolvency Resolution Process of **Emm Bee Fincap Private Limited on 16.05.2025. (Order served to IRP on 20.05.2025)**

The creditors of **Emm Bee Fincap Private Limited** are hereby called upon to submit their claims with proof on or before 03.06.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class]in Form CA

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Taruna

(Ms. Taruna Goel)
Interim Resolution Professional
In the Matter of Emm Bee Fincap Private Limited
Regn. No. IBBI/IPA-002/IP-N00314/2017-18/10902

Date: 20.05.2025
Place: Delhi

FINANCIAL EXPRESS

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EMM BEE FINCAP PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Emm Bee Fincap Private Limited**
2.	Date of incorporation of corporate debtor	10th March,1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U67120DL1999PTC245648**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** A-56, Ground Floor, Parwana Road, Jitar Nagar, Delhi, 110051
6.	Insolvency commencement date in respect of corporate debtor	16.05.2025 (Order served on 20.05.2025)
7.	Estimated date of closure of insolvency resolution process	11.11.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Taruna Goel IBBI/IPA-002/IP-N00314/2017-18/10902
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO-1 A, Cabin No.109, Sector 7-C, Madhya Marg, Chandigarh Email: tarunagoelcs4@gmail.com Mobile No. +91-9915592699
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO. 818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigah-160101 Email: tarunagoelcs4@gmail.com cirp.emmbeefincap@gmail.com Mobile No.77194-02001
11.	Last date for submission of claims	03.06.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II), has ordered the commencement of a Corporate Insolvency Resolution Process of **Emm Bee Fincap Private Limited on 16.05.2025. (Order served to IRP on 20.05.2025)**

The creditors of **Emm Bee Fincap Private Limited** are hereby called upon to submit their claims with proof on or before 03.06.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
(Ms. Taruna Goel)
Interim Resolution Professional
In the Matter of Emm Bee Fincap Private Limited
Regn. No. IBBI/IPA-002/IP-N00314/2017-18/10902

Date: 20.05.2025
Place: Delhi

JANSATTA 21.05.2025

फॉर्म–ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 6 के अधीन)

एम बी फिनकैप प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	**एम बी फिनकैप प्राइवेट लिमिटेड**
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	10 मार्च, 1999
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार कंपनीज़- दिल्ली
4.	कॉर्पोरेट ऋणी का कॉर्पोरेट पहचान नंबर/सीमित दायित्व पहचान	**U67120DL1999PTC245648**
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	**पंजीकृत पता:** ए-56, ग्राउंड फ्लोर, परवाना रोड, जितार नगर, दिल्ली- 110051
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	16.05.2025 (आदेश 20.05.2025 को प्राप्त हुआ)
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	11.11.2025
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवाला पेशेवर का नाम व पंजीकरण नंबर	सुश्री तरुणा गोयल पंजी. सं. IBBI/IPA-002/IP-N00314/2017-18/10902
9.	अंतरिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	एससीओ. 1 ए, केबिन नंबर 109, सेक्टर 7सी, मध्य मार्ग, चंडीगढ़ ईमेलः tarunagoelcs4@gmail.com मोबाइल नंबर - +91-9915592699
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता	एससीओ 818, प्रथम तल, यस बैंक के ऊपर, एनएसी, मनीमाजरा, चंडीगढ़-160101 ईमेलः tarunagoelcs4@gmail.com cirp.emmbeefincap@gmail.com मोबाइल नंबर - 77194-02001
11.	दावों को प्रस्तुत करने की अंतिम तिथि	03.06.2025
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	एनए
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवाला पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. एनए 2. एनए 3. एनए
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	क. web link: https://ibbi.gov.in/en/home/downloads बी. लागू नहीं

एतद्द्वारा सूचना दी जाती है कि माननीय नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच (कोर्ट-II) ने 16.05.2025 को **एम बी फिनकैप प्राइवेट लिमिटेड (Emm Bee Fincap Private Limited)** की कारपोरेट दिवाला प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है। **(आईआरपी को दिनांक 20.05.2025 को आदेश दिया गया)**

एम बी फिनकैप प्राइवेट लिमिटेड के लेनदार को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर 03.06.2025 को या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारो को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारो को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि संख्या 12 के सामने सूचीबद्ध किसी श्रेणी से संबंधित वित्तीय ऋणदाता को फॉर्म सीए में श्रेणी[श्रेणी निर्दिष्ट करें] के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के सामने सूचीबद्ध तीन प्रस्ताव पेशेवरों में से अपने अधिकृत प्रतिनिधि की पसंद का संकेत देना होगा।

दावे के प्रमाण का प्रस्तुतीकरण भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए दिवालिया प्रस्ताव प्रक्रिया) विनियमावली, 2016 के अध्याय IV के अनुसार करना चाहिए। लेनदारों को दस्तावेजी प्रमाणों के साथ लागू दावा प्रपत्र (नीचे नोट 1 में निर्दिष्ट) भरकर अपने दावे प्रस्तुत करने होंगे:

टिप्पणी-1

फॉर्म बीः परिचालन लेनदार द्वारा दावे के लिए (कामगार व कर्मचारियों को छोड़कर)
फॉर्म सीः वित्तीय लेनदारों द्वारा दावे के लिए
फॉर्म सीएः श्रेणी में वित्तीय लेनदारों के दावे के लिए
फॉर्म डीः कामगार व कर्मचारियों द्वारा दावे के लिए
फॉर्म इः कामगार व कर्मचारियों के प्राधिकृत प्रतिनिधि द्वारा दावे के लिए
फॉर्म एफः प्रचालनों तथा वित्तीय लेनदारों से अन्य लेनदारों द्वारा दावे के लिए

दावेदारों को दावा प्रपत्र में संपर्क विवरण का उल्लेख करना चाहिए ताकि उनके दावे के संबंध में किसी भी प्रश्न का तुरंत समाधान किया जा सके।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

हस्ता/- (सुश्री तरुणा गोयल)
अंतरिम प्रस्ताव पेशेवर
एम बी फिनकैप प्राइवेट लिमिटेड के विषय में
पंजी. सं. IBBI/IPA-002/IP-N00314/2017-18/10902

दिनांकः 20.05.2025
स्थानः दिल्ली